

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.100/2848/2016

Tuesday, this the 23<sup>rd</sup> day of August 2016

**Hon'ble Mr. P.K. Basu, Member (A)**

Mrs. Jasjeet Kaur, aged 61 years  
w/o late Mr. Ravindra Singh  
R/o A-450, Defence Colony  
New Delhi – 110 024

.. Applicant

(Mr. M D Jangra, Advocate for Mr. M K Bhardwaj, Advocate)

Versus

1. Union of India through its Secretary  
Ministry of Urban Development  
Nirman Bhawan, New Delhi
2. The Director General (Works)  
Ministry of Urban Development  
Nirman Bhawan, New Delhi
3. The Chief Engineer (NDZ-II)  
CPWD, Vidyut Bhawan, New Delhi
4. The Superintending Engineer (Elect.)  
DCEC-2, Room No. C-311  
I P Bhawan, New Delhi

.. Respondents

**O R D E R (ORAL)**

The Application is for reimbursement of medical bill by the applicant, who is stated to be UDC in CPWD and CGHS beneficiary. Her husband fell seriously ill and was admitted to Max Healthcare Super Speciality Hospital on 03.08.2013 and ultimately expired on 13.08.2013. The claim is for `5,40,115/-, which has not been paid to the applicant. From Annexure A-1 order dated 11.08.2015, it appears that applicant's claim for medical reimbursement was rejected as she did not have CGHS card for her

husband and in absence of the card, she could not avail the facility of CGHS.

2. *Prima facie*, it appears to be strange, as normally the family members of a government servant are included in the CGHS facility. Therefore, the O.A is disposed of with direction to the respondents to reconsider the matter and pass detailed and speaking order, after giving an opportunity to the applicant to be heard, as to why the claim for reimbursement has been rejected, especially making it clear under what circumstances the husband's name was not included in the list of family members. Time frame of 60 days is fixed for compliance of the aforesaid directions.

**( P.K. Basu )**  
**Member (A)**

**August 23, 2016**  
/sunil/